

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

M.A. No. 101/2025

In

Original Application No. 1297/2024

IN THE MATTER OF:

GULDEEP BHATIA

... Applicant

versus

Government of NCT of Delhi

... Respondent

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NEW DELHI

DATED: 27.01.2026

TARUNVIR SINGH KHEHAR

Advocate

A2/113, Basement, Safdarjung

Enclave, New Delhi - 110 029.

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**STATUS REPORT BY WAY OF AFFIDAVIT ON BEHALF
OF RESPONDENT MUNICIPAL CORPORATION OF DELHI**

I, Anil Kumar, S/o Hishe Dogia aged about 55 years and presently being the Executive Engineer (EMS)/West Zone, Municipal Corporation of Delhi do here by solemnly affirm and declare as under:

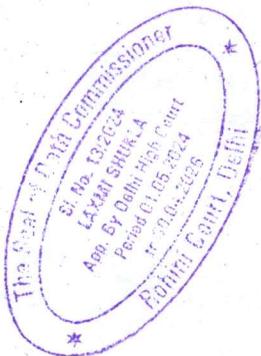


1. That I am presently working as the Executive Engineer (EMS)/West Zone, Municipal Corporation of Delhi. I state that I have read Original Application and the anxious annexed herewith. Further, I am fully conversant with the facts and circumstances of the present case based upon the documents available in the office of the Executive Engineer (EMS)/ West Zone, Municipal Corporation of Delhi.

2. I state that I am authorised and competent to sign and affirm the present affidavit on behalf of the Municipal Corporation of Delhi.
3. I state that this Hon'ble Tribunal vide order dated 23.12.2024 was pleased to direct:

"XXX.....XXX.....XXX"

3. *Hence, we dispose of the OA permitting the applicant to file a detailed comprehensive complaint along with all the relevant material to the Deputy Commissioner, MCD – West Zone and also to the Member Secretary, DPCC who on receipt of the same shall get the spot inspection done and ascertain the correct position in respect of the dhalao in question and take appropriate remedial action as expeditiously as possible preferably within two months from the date of receipt of a copy of the complaint. DPCC will submit an action taken report before the Registrar General of the Tribunal within three months and if found necessary, the matter will be listed for consideration before the bench."*



4. I state that an action taken report dated 19.06.2025 was filed by the DPCC in compliance of the directions passed by this Hon'ble Tribunal, wherein DPCC stated that on inspection on 31.01.2025 following status was found:

“3. That, in compliance with order dated 23.12.2024, an inspection of site at Garbage Dhalao No. 132 in Hanuman Park of F Block, Hari Nagar was carried out on 31.01.2025 by DPCC officials along with complainant. During the inspection it was observed that:

- a) Dhalao/Dumping yard is found at the boundary of Hanuman park adjacent to Mangal Pandey Road. The yard is in damaged condition and the roof can collapse at any time.
- b) Garbage found spread on half the road adjacent to the park due to which the footpath isn't accessible to the residents of the society. Complaint Sh. Guldeep Bhatia informed that the Dhalao/dumping yard is maintained by MCD and is used by nearby societies along with hawkers who also dump their garbage.
- c) Main road drain found clogged due to garbage.
- d) There was a direction painted on the wall that this Dhalao/ Dumping yard is closed by MCD and there shall be no dumping at said Dhalao failing which a fine of Rs 5000/- shall be imposed by MCD however, dumping has been observed at the said Dhalao/ Dumping yard.”



5. I state that an action taken report dated 29.10.2025 was filed by the DPCC in compliance of the directions passed by this Hon'ble Tribunal, wherein DPCC stated as under:

"5. That, in compliance with order dated 01.08.2025, an inspection of site at Garbage Dhalao No. 132 in Hanuman Park of F Block, Hari Nagar was carried out on 08.09.2025 by DPCC officials. During the inspection it was observed that:

- a) *The Dhalao/Dumping yard is located at the boundary wall of Hanuman Park on Shaheed Mangal Pandey Marg, opposite Maya Enclave EA Pocket Gate No. 3. The Dhalao structure was in very poor condition, severe cracks and a gap between the wall and roof of the structure was also observed.*
- b) *Although it was written on the wall that dumping garbage is prohibited here and violators will be fined Rs. 5000/- fresh dumping was still found at the dhalao site.*
- c) *Garbage was spread over even outside the dhalao/dumping yard. Complete footpath was covered with the garbage dumping up to 20m length on each side of the dhalao.*
- d) *Half width of the road lane was also covered with garbage AE SEALumping, causing*



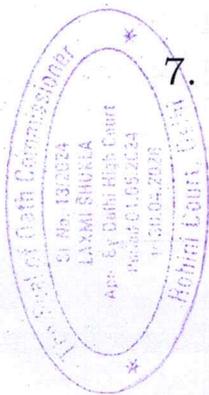
inconvenience to the movement of vehicles and Potential risk of spread of diseases.

- e) *Rag picker's cycle rickshaw was also observed parked outside he dhalao with its garbage collection bag on footpath and road. Copy of the inspection report dated 08.09.2025 along with photographs are enclosed herewith and marked as ANNEXURE-1 (Colly)."*

6. I state that the Dhalao/Dumping yard at the boundary of Hanuman Park adjacent to Mangat Pandey Road has been closed by the Answering Respondent as the same was in a dilapidated condition.

7. I state that NO garbage is allowed to be dumped at the Dhalao/Dumping yard and that the Answering Respondent levies a fine of Rs. 5,000/- in case any person is found dumping garbage or waste material at the Dhalao/Dumping yard.

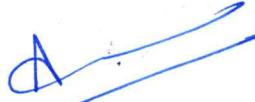
8. I state that the Dhalao/Dumping yard has been cleaned. The Copy of the pictures of the Dhalao/Dumping yard dated 15.01.2026 are annexed herewith and are marked as ANNEXURE R – 1 (Colly.).



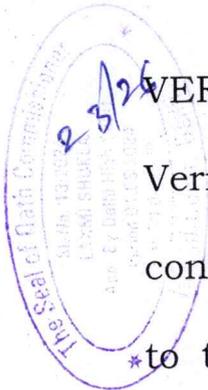
9. I state that the road adjacent to the Dhalao / Dumping yard at the boundary of Hanuman Park adjacent to Mangal Pandey Road is managed and maintained by the Public Works Department, Government of NCT of Delhi (herein after referred as "PWD, Delhi"). I is submitted that the drain adjacent to the road is managed by the authority / department maintaining the said road. In the present case, the drain stated to be clogged is required to be maintained by PWD, Delhi.

10. The present Status Report may kindly be taken on record.

I identify the Deponent who has signed in my presence


DEPONENT

20 JAN 2026



VERIFICATION

Verified at New Delhi on this ___ day January 2026, that the contents of the present Status Report are true and correct *to the best of my knowledge and belief derived from the official records maintained by Municipal Corporation of Delhi, which I believe are true and correct.

CERTIFIED THAT THE DEPONENT
 Shri/Smt./Km.
 S/o W/o O/a S. H. Khan
 R/o
 20 JAN 2026
 I have read and explained to the Deponent the contents of this Status Report and he/she has read and explained to me the contents and correct to his/her knowledge.
 Oath Commissioner Delhi


DEPONENT

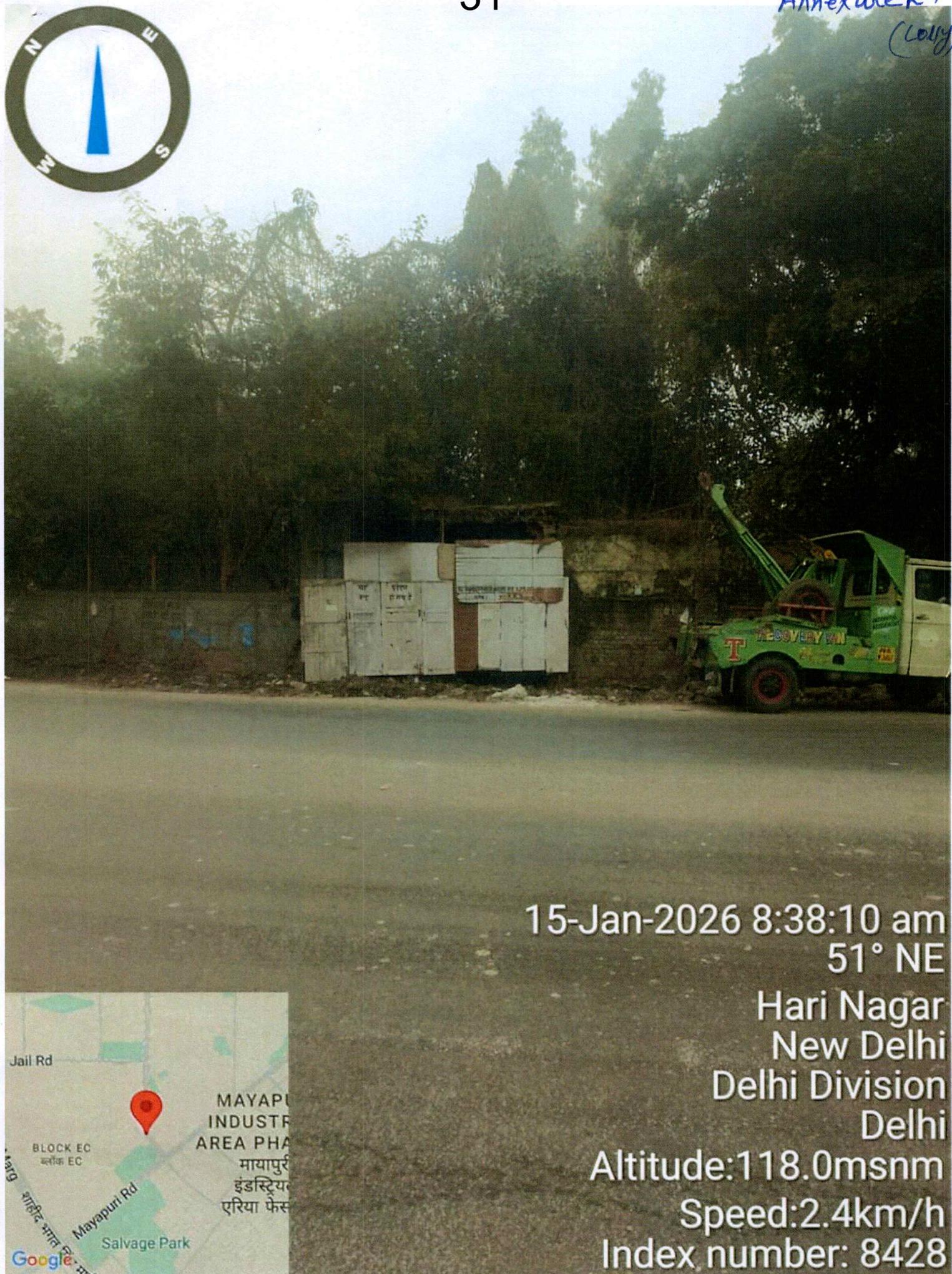
Dhalao No. 132, in Hanuman Park F Block, Hari Nagar, Delhi

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Annexure R-1

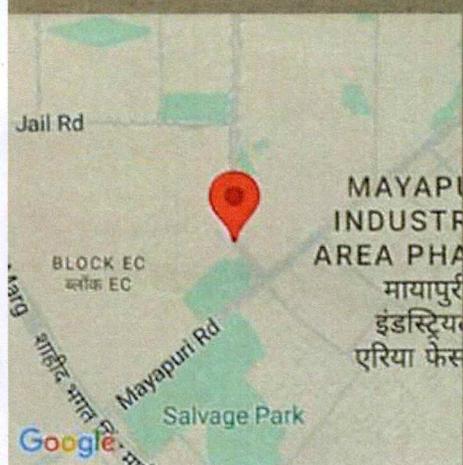
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Back side



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Delhi

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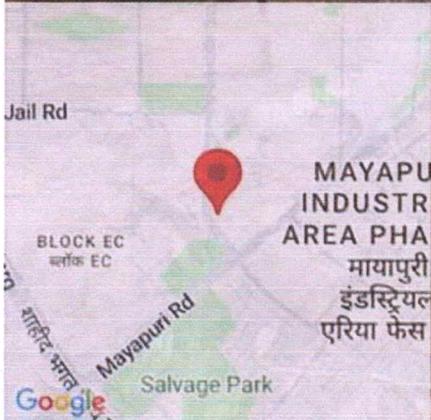
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Handwritten signature in blue ink: Animesh



Back side

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Jimmy
 AE/ENR/W2

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 JESM

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Tarunvir Singh Khehar <contactuskla@gmail.com>

REPLY on behalf of MCD in M.A. No. 101 of 2025 - Guldeep Bhatia vs GNCTD

1 message

Tarunvir Singh Khehar <contactuskla@gmail.com>

Tue, Jan 27, 2026 at 12:27 PM

To: chairperson@ndmc.gov.in, msdpcc@nic.in, ssworkspwd@gmail.com

Cc: Tarunvir Singh Khehar <contactuskla@gmail.com>

Sir,

Please find attached reply to the MA on behalf of MCD.

Thanks and regards,
Tarunvir Singh Khehar,
Advocate for MCD**MA 101 - 2025 - GULDEEP BHATIA VS GNCTD.pdf**

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